

5/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (JUDL.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN. NO. 185 OF 1995

TRANSFER APPLN. NO. OF 1995

CONT EMPT APPLN. NO. OF 1995 (IN NO.)

REVIEW APPLN. NO. OF 1995 (IN NO.)

MISC. PETITION NO. OF 1995 (IN NO.)

P. R. Ray. APPLICANT(S)

-vs-

..... D. O. J. RESPONDENT(S)

For the Applicant(s) ... Mr. B. K. Sharma

Mr. K. Bhattacharya

Mr.

Mr.

For the Respondent(s) Mr. A. K. Chmelwry
Add: L.A.S.

OFFICE NOTE

DATE

ORDER

This application is in
form and within time.

C. F. of Rs. 50/-

deposited vide

IPO/BID No. 322337

Dated 24.9.95

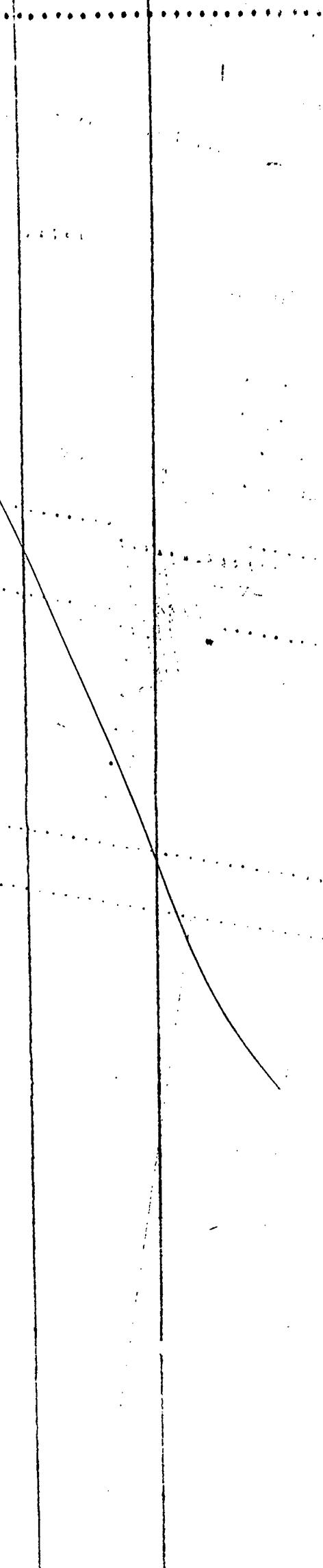
S. K. Ray / *W. M. W.*
Mr. Registrar (1) 13/9
P.D.

OA/TA/CP/RA/MP No. of 19

OFFICE NOTE

DATE

ORDER



CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH, GUWAHATI

ORIGINAL APPLICATION NO. 185, OF 1995.

P.R. Ray

APPLICANT(S)

-VS-

Union of India & Ors.

RESPONDENT(S)

For the Applicant(s) ... Mr. B.K. Sharma
Mr. S.C. Biswas
Mr. K. Bhattacharyya.

For the Respondent(s) Mr. A.K. Choudhury, Addl.C.G.S.C.

OFFICE NOTE DATE ORDER

14-9-95

Mr. B.K. Sharma for the applicant.
Mr. A.K. Choudhury Addl.C.G.S.C. for
respondents on notice.

Leave ^{to} join in single application granted. In view of pending O.A. No. 168 of 1995 application admitted. Respondents to file written statement on or before 13-11-95. Pending further order the operation of the order containing letters dated 26-7-95 and 31-7-95 is hereby stayed. Liberty to respondents to file show cause and seek modification ^{if no} as advised. Returnable on 13-11-95.

Adjourned to 13-11-95.


Vice-Chairman


Member

lm

O.A.NO. 185/1995

8-1-96

Mr. B.K. Sharma for the applicant.
Mr. A.K. Addl.C.G.S.C. for the respondents.
Adjourned for orders to 19-2-96.
Liberty to file counter.

bc
Member

hsl
Vice-Chairman

lm

16.2.96

✓/3 Summons
to the respondents.

PD

O.A.No. 185/95.

14.11.95 Mr B.K.Sharma for the applicant.

Mr A.K.Choudhury, Addl. & G.S.C for the respondents.

At the request of learned Addl. C.G.S.C time granted for written statement.

Adjourned for orders to 8.1.1996.

Member

hsl
Vice-Chairman

pg

free, Sju

4
O.A.No. 185795
M

19-2-96

Mr.S.Sharma for the applicant.

Mr.A.K.Choudhury, Addl.C.G.S.C. for
the respondents. To be listed for
hearing on 25-4-96 .

6
Member

JUL
Vice-Chairman

lm

O.A. No. 185/95

7.6.96

Mr. K.Bhattacharjee for the applicants.

Mr. A.K.Choudhury, Addl. C.G.S.C. for the respondents.

Hearing adjourned to 25.6.96.



Member (J)



Member (A)

trd

25.6.96

Mr K.Bhattacharjee for the applicant. Mr A.K.Choudhury, Addl.C.G.S.C for the respondents.

List for hearing on 5.7.96 before Single Bench.



Member

pg

(5)

O.A.No. 185/95

25.4.96

Mr A.K. Choudhury, learned Addl.
C.G.S.C. is present.

Mr S. Sarma is present for Mr B.K.
Sharma, learned counsel for the applicant.

Written statement has been filed.
O.A. ready for hearing.

List for hearing on 7.6.96.


Member

6/1
nkm

O.A.No. 185/95

5.7.96 Mr K.Bhattacharjee for the applicant.

Mr A.K.Choudhury,Addl.C.G.S.C for the respondents.

Submission

Arguments of both the counsel heard and concluded. Judgment reserved.

6
Member

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17.7.96

Learned counsel Mr K.S. Bhattacharjee for the applicants and learned Addl. C.G.S.C., Mr A.K. Choudhury for the respondents.

In the course of submission during the hearing of this O.A., learned counsel Mr Bhattacharjee appearing for the applicants in the O.A. had placed reliance among others on the following orders of the Guwahati Bench of the Central Administrative Tribunal in support of his contention that Special Compensatory (Remote Locality) Allowance is admissible simultaneously with the Field Service Concession to the civilian employees working under the Military Engineering Service:

- 1) Order dated 29.3.1994 in O.A.No.48(G)/89 - D.B. Sonar and others -vs- Union of India.
- 2) Order dated 30.8.1994 in O.A.No.174/93 - Satish Ch Omar -vs- Union of India.

After the hearing was over it was noticed that the order dated 25.4.1996 passed by the Hon'ble Supreme Court in SLP (CC No.1821) (in Union of India and others -vs- D.B. Sonar and others) arising from order dated 17.11.1995 of Guwahati Bench in R.A.No.3/95 in O.A.No.48(G)/89 had been received. This order could not be discussed during the course of hearing. Hence in order to give opportunity to the both the sides the O.A. has been placed for being spoken to.

After hearing the counsel for the parties it is ordered that the judgment in the O.A. already heard will be delivered after receipt of the final order from the Hon'ble Supreme Court in the above mentioned SLP, namely, Union of India and others -vs- D.B. Sonar and others.

Copy of the order may be furnished to the counsel for the parties.

OFFICE NOTES

DATE

COURT'S ORDER

12.7.96 Mr.A.K.Choudhury, learned Addl.C.G.S.C. present and informs that Mr. K.Bhattacharjee has some personal difficulties today and requests for listing the matter in next week.

List on 17.7.96 for hearing ('For being spoken to').

6
Member

trd

25.6.97

None present. List for hearing on 6.8.97.

69
Member

nkm

6.8.97. Adjudicat 20-8-97.

870.

20.8.97

Heard Mr K.Bhattacharjee for the applicant and Mr A.K.Choudhury, learned Addl.C.C.S.C for the respondents.

Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

69
Member

pg

10-9-97

Judgment and order pronounced. Application is disposed of in terms of the direction contained in the order. No order as to costs.

69
Member

pg

B

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order : This the 10th Day of September, 1997.

Shri G.L.Sanglyine, Administrative Member.

O.A.No. 168 of 1995.

Sri Tikendrajit Brahma & 23 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 183 of 1995.

Sri Gangedhar Kalita & 18 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 184 of 1995

Sri Baikuntha Das & 14 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 185 of 1995.

Sri P.R.Rajak & 11 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 186 of 1995.

Sri K.K.Choudhury & 26 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 187 of 1995.

Sri Tapeswar Singh & 16 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 188 of 1995.

Sri Prem Kumar Baishya & 23 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A.No. 189 of 1995.

Sri Mahendra Kumar Das & 21 others Applicants
- Versus -

Union of India & Ors. Respondents

O.A. No. 190 of 1995.

Sri Narendra Pandey & 27 others Applicants

- Vs -

1. Union of India
represented by the Secretary to
the Govt. of India, Ministry of
Defence (Engineer-in-chief Branch)
Army Head Quarters, New Delhi.
2. The Chief Engineer
Eastern Command, Headquarter, Calcutta.
3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.
4. Controller of Defence Accounts,
Gauhati. Respondents

O.A.No. 191 of 1995.

Sri Rajat Kanti Dey & 24 others Applicants

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command,
H.Q. Calcutta.
3. Garrison Engineer,
859 Engineer Works Section,
C/o 99 A.P.O.
4. Controller of Defence Accounts,
Gauhati. Respondents

O.A.No. 192 of 1995.

Sri Jugal Das & 24 Others Applicants

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section
C/o 99 A.P.O.
4. Controller of Defence Accounts,
Gauhati. Respondents

O.A.No. 193 of 1995.

Sri Ananda Ch. Sarma & 22 others Applicants

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command, H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section
C/o 99 A.P.O. Respondents

O.A.NO. 194 of 1995

Sri Anil Ch. Sarkar & 23 others.

... Applicants.

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section,
C/O 99 A.P.O.
4. Controller of Defence Accounts
Gauhati.

... Respondents.

O.A.No. 195 of 1995.

William Smith & 21 others

... Applicants.

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.
4. Controller of Defence Accounts,
Gauhati

... Respondents

O.A. No. 196 of 1995.

Sri Someswar Bhuyan & 24 others

... Applicants

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section C/O 99 A.P.O.
4. Controller of Defence Accounts.
Gauhati

O.A.No. 197 of 1995.

Sri C.K.Janardhar & 24 others

... Applicant

- Versus -

1. Union of India & Others
2. The Chief Engineer,
Eastern Command H.Q., Calcutta.
3. Garrison Engineer,
859 Engineer Works Section C/O 99 A.P.O.
4. Controller of Defence Accounts
Gauhati.

... Respondents

Advocates for all the applicants : Sri B.K.Sharma &
K.Bhattacharjee

Advocate for all the respondents : Sri A.K.Choudhury,
Addl.C.G.S.C.

G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

The applicants in the above-mentioned 16 (sixteen) Original Applications are employees under the Military Engineering Service and posted in various places in the State of Arunachal Pradesh. Permission to submit combined applications had been granted. Facts and law involved in these applications are same and therefore, for the sake of convenience the Original Applications are disposed of by this common order.

2. The Special Compensatory (Remote Locality) Allowance was paid to the Defence Civilian employees posted in the NEWLY DEFINED FIELD AREAS and MODIFIED FIELD AREAS with effect from 1.4.1993 vide Ministry of Defence No.8/37269/AG/PS-3(a)/165/D (Pay/Services)

dated 31.1.1995 as follows :

"i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No.A/02586/AG/PS 3(a)/97-5/D (Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/AG/PS 3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified field areas will be entitled to payment of Special Compensatory (Remote Locality) Allowance and other allowances as admissible to defence civilians as per the existing instructions issued by this Ministry from time to time."

The date of effect of the above order was substituted by corrigendum No.B/37269/AG/PS-3(a)/1862/D(Pay)/Services) dated 12.9.1995 as below :

"These orders will come into force w.e.f the date of issue of this letter

contd... 5

namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA(SCA(RL)) will also be made from 1.4.93 to 30.1.95."

Further amendment had been made to the letter dated 31.1.1995 above vide Ministry of Defence letter No.B/ 37269/AG/PS-3(a)/7800D(Pay/Services) dated 17.4.1995

insofar as it relates to employees posted in the Newly

Defined Field Areas and newly-defined Modified Field Areas as below:

"The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowance as admissible to defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service Concessions."

3. Heard Mr K.Bhattacharjee, learned counsel for the applicants in each Original Application and Mr A.K.

Choudhury, learned Addl.C.G.S.C for the respondents. The applicants are Defence civilian employees posted in various places in Arunachal Pradesh and according to the respondents, the applicants were enjoying Field Service

Concessions facilities (FSC for short), namely, Free Ration, Free Single accommodation etc. provided by the respondents. Therefore, in terms of the aforesaid letter dated 17.4.1995 they are not entitled to the payment of Special Compensatory (Remote Locality) Allowance, SCA for short, in addition to FSC. Accordingly the amount of SCA paid for the period from 1.4.1993 to 31.1.1995 was not

- 6 -

admissible to them and was ordered to be recovered.

Learned counsel, Mr. K. Bhattacharjee submitted that the contention of the respondents is not sustainable. In S.C. Omar vs. Garrison Engineer (1995) 30 ATC 763, the Tribunal had held that SCA is admissible in addition to FSC. In many other cases such as O.A. NO. 124 and 125 of 1995 etc. Defence civilian employees posted in Nagaland the Tribunal had allowed payment of SCA. Further, in Union of India & Others vs. B. Prasad, B.S.O and others, 1997 SCC (L&S) 1055, the Hon'ble Supreme Court had held that upto 17.4.1995 Special Duty Allowance and Field Area Special Compensatory (Remote Locality) Allowance are admissible together. Thus the applicants are entitled to payment of SCA (RL).

4. The cause of action arose out of the order No. Pay/01 dated 26.7.1995 issued by CDA, Gauhati, that is Controller of Defence Accounts, Gauhati and the order dated 31.7.95 issued by the Accounts Officer of the Area Accounts Office, Shillong. A tussle was going on between the administrative authorities of the respondents 1 to 3 in one hand and the Audit and Accounts authorities on the other over the question of payment of SCA, alongwith FSC. The CDA, Gauhati wrote in his No. Pay/01 dated 26.7.95 :

"In view of pending clarification regarding application of provisions of Min of Defence letter dt. 31-1-95 and 17-4-95 payment on account of SCA (RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ensuing pay bills without any consideration and intimated to this. AO Shillong has already been instructed to effect recovery in lump-sum.

As per Min of Def letter dated 13-1-95 certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intimate specific authority classifying your office location in Modified field Area. If located in modified field area, facility of ESC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before allowing SCA(RL).

In future advice of your AAO/CE on financial matter may inveritable be accepted to avoid any complication which has arisen now."

The Accounts Officer, Shillong followed it up as below:

"The recoveries may please be effected from the concerned indireected involved in the following bills to comply will be directive of the CDA Guwahati.

- 1) 01/Cash/30 dt. 29-5-95.
- 2) 01/Cash/31 dt. 29-5-95.
- 3) 02/Cash/73 dt. 27-5-95.
- 4) 03/Cash/51 dt 17-5-95
- 5) 05/Cash/19 dt. 26-5-95
- 6) 01/Cash/71 dt. 30-6-95

The sy pay bill bearing voucher No. 01/Cash/69 dt. 29-6-95 on account of payment of SCA(RL) is returned unpassed for the reason stated above."

Operation of the above two orders have been stayed by the Tribunal at admission of the present original applications.

5. The decision of the Tribunal in S.C.Omar(Supra) was based on the its decision in D.B.Sonar and others.

SLP No.17254 of 1995 filed by the respondents was dismissed by the Hon'ble Supreme Court on 24-7-1995 with liberty to file Review Application. Review Application

No.18 of 1995 filed by the respondents was dismissed by the Tribunal on 20-11-1995. D.B.Sonar and others, RA 3/95(O.A.48/89)and RA 4/95(OA 49/89), and some of the other cases referred to by Mr.K.Bhattacharjee were subject matter in Union of India and others vs.

B.Prasad, B.S.O and others(Supra). The aforesaid letter dated 17.4.1995 was under consideration by the Hon'ble Supreme Court in that case. The Hon'ble Supreme Court had held in the Order dated

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17.2.1997 in that case that upto 17.4.1995 the employees are entitled to both the Special Duty Allowance and the Field Area Special Compensatory (Remote Locality) Allowance and thereafter to only one Special allowance in terms of the aforesaid order dated 17.4.1995. Further, as regards payment of Special Duty Allowance to Defence civilian employees posted in Field Areas and in Modified Field Areas the Government was directed by the Hon'ble Supreme Court to modify the order dated 17.4.1995 and issue the necessary corrigendum. It was also directed that Union of India is not entitled to recover any payments made of the period prior to 17.4.1995. In the impugned order No. Pay/01 dated 26.7.1995 the CDA had referred to the letter dated 13.1.1995 issued by the Ministry of Defence classifying certain areas of Arunachal Pradesh as Field Areas and Modified Field Areas and sought clarification as mentioned therein. Mr A.K. Choudhury, learned Addl.C.G.S.C submitted that classifications of areas were made under letter dated 13.1.1994 and not dated 13.1.1995. Mr K.Bhattacharjee submitted that the applicants were posted in Modified Field Areas. Apart from this clarification, the CDA also sought clarification regarding the aforesaid order dated 17.4.1995. The impugned actions of the CDA and the Accounts Officer were taken by them pending clarification of the order dated 31.1.95 and dated 17.4.1995 by the authorities under the respondents No.1 to 3. From the impugned order No. PM/1/306-CI dated 31.7.95 issued by Area Accounts Office, Shillong the recovery ordered to be made relates to the payment of Special Compensatory (RL) Allowance made from 4/93 to 1/95 through

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the vouchers mentioned therein. In some of the original applications under consideration however, the CDA, Gauhati was not made a respondent while in all the Original Applications the Accounts Officer, Area Accounts Office, Shillong was not made a respondent. In the facts and circumstances stated above the respondents 1 to 3 are directed to communicate to the CDA, Gauhati the clarifications sought for by him in the impugned order dated 26.7.95 as mentioned above as soon as it may be possible. On receipt of the communication from the respondents the CDA, Gauhati shall take appropriate action immediately. Till such action is taken by him, the operation of the impugned orders in each Original Application shall remain suspended.

With the above directions, the original applications under consideration are disposed of. No order as to costs.

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Sd/- MEMBER (A)

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480
11 SEP 1995
R 2
JK ALG
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH.

GAUHATI BENCH

Original Application No. 185/195.

IN THE MATTER OF :

Sri P.R. Rajak and others.

.....Applicants.

-Vs-

Union of India and others.

.....Respondents.

It is respectfully submitted for the applicants -

1. That the applicants have submitted a joint petition seeking relief of payment of allowance and service benefits as admissible to civilian central Government employees in terms of office memoranda dated 14-12-83 and 1-12-88 of the ministry of Finance (Dept. of Expenditure) of Govt. of India.

2. That from facts of the case, it would be clear that all the application have a common cause and interest in it and as such the joint application deserves to be entertained as provided by Rule 4 (5) of the procedure Rules.

In these premises it is prayed that the Hon'ble Tribunal may be graciously pleased to permit filling of single application by all the applicants jointly for ends of Justice.

P. R. Rajak

R
P. R. Rajak
11/9/95

13

VERIFICATION

I, sri P. R. Rajak son of
...Sukhan...Ramu...Rajak employed under the
Garrison Engineer, 859 Engineers Works Section C/O
99 A.P.O., do hereby verify that the contents as
para ...1 & 2..... as the application are
true to my knowledge and belief.

P. R. Rajak

Date :- 7.9.91

SIGNATURE

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APPENDIX A :

FORMS :

FORM I :

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT : 1985 :

Title of the Case : Sri P.R.Rajak and others.

..... Applicants

- Vs -

Union of India and others.

..... Respondents.

I N D E X

Sl. No.	Description of documents relied upon	Page NO.
1.	Application	1-19
2.	Annexure A : Copy of Letter dt. 26.12.95	10-12
3.	Annexure B ; Letter dt. 31.7.95	12-
4.	Annexure C : Copy of memo dt. 14.12.83	13-14
5.	Anexure D : Copy of Memo dt. 1.12.88	15-16

Note : Other documents referred to on the application
are seized and possessed by and happen to be
in the control, custody and power of respondents
being correspondence exchanged in official
channel and may be required to ~~the~~ be produced
by respondents.

P.R. Rajak

SIGNATURE OF APPLICANT :

FOR USE IN TRIBUNAL'S

OFFICE :

DATE OF FILING :

SIGNATURE

FOR REGISTRAR :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH:

- (1) Sri P.R. Rajak son of Sri Sukhan Ram Rajak.
- (2) Sri A.K. Sahu son of Sri Ramgulam Sahu.
- (3) Sri Govind Chettri son of Late Dill Bahadur Chhatri.
- (4) Sri Dakh Bahadur son of Sri Mutham Singh Gurung.
- (5) Sri Langa Sarai son of Late Lathari Sarai.
- (6) Sri Bhalu Das son of Late Batla Das.
- (7) Sri K. Boro son of Late Duti Ram Boro.
- (8) Sri R.N. Mahato son of Sri Ram Ch. Mahato.
- (9) Sri S. Bahadur son of Sri Mandhosh Tamang.
- (10) Sri J. Das son of Late Rakhal Das.
- (11) Sri R. Arjun son of Sri M. Subba.
- (12) Sri D.R. Tati son of Late Sattu Tati.

..... all employed in P/E I, under
the -

P R. Rajak

under the Garrison Enginer,
859 Enginer Works Section C/O.

99 A.P.O. Applicants.

-Vs-

1. Union of India

represented by the Secretary to
the Government of India, Ministry
of Defence(Engineer -in Chief's
Branch ,Army Head Quarters), New Delhi.

2. The Chief Engineer,

Eastern Command H.Q.
Calcutta.

3. Garrison Engineer,

859 Engineer works Section
C/O 99 A.P.O.

4. Controller of Defence,

Accounts, Gauhati.

..... Respondents.

DETAILS OF APPLICATION :

1. Particulars of order against which the application
is made-

Letter No.PH/14306- CI-dt. 31.7.95 issued by Accounts
officer directed to recovery special compensatory
(CRL) allowance from 4/03 to 1/95.

2. Jurisdiction of the Tribunal :

The applicants declare that the subject matter
of the order against which they want redressal

the order.....3/

P.R. Rajak

within the jurisdiction of the Tribunal.

3. Limitation :

The applicants further declare that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case :

1) That the applicants are civilian defence employees of Military Engineer Service Department employed under the respondents and as such the applicants are posted to work at high altitudes of Arunachal Pradesh, a hard, remote and costly area where necessities and essential services of life are very scarce and are available only on paying abnormally high prices.

2) That the central Government ordered for payment of special duty and special compensatory (Remote locality) allowances to its employees posted in the North-eastern Region of the country to attract posting to this remote and costly locality. The field service concessions were extended to the civilians by the Government of India, Ministry of Defence vide Their letter dated 25-1-64 as amended from time to time.

The applicants are in receipt of Modified field service concessions are also being paid to GREF staff posted to this area.

dated..... 4/

P. R. Rajak

3) That the need for attracting and retaining the service of competent staff for service in the North Eastern Region comprising the seven states including Arunachal Pradesh was engaging of the Government and with a view the existing allowances and service benefits to employees posted in this Region. A committee under the chairmanship of Secretary, Department of personal & Administrative Reforms was appointed and after considering carefully the recommendation of the committee, the president of India was pleased to decide in favour of allowances and benefits being continued as modified by Government of India office Memorandum No. 20014/2/83-E. IV of Ministry of Finance (Department of Expenditure) issued on 14-12-83 subsequent there after another office Memorandum being No. 20014/16/86/E. IV/E. II(B) dated 1-12-88 was issued making some improvements in allowances and facilities to employees posted in this Region.

4) That such allowances and facilities were admitted by the audit authorities in the past. Reference in this connection may be made to letter No. 1360/M/2623/EIC (3) dated 20-2-87 of the C.W.E. Tezpur whereby Ministry of Finance, Department of expenditure office Memorandum No. 20014/4/86-E-IV dated 23-9-86 making special mention of the employees posted in Arunachal Pradesh and to letter No. PAY/24/IV/PC dated 20-2-87 of the C.D.A, Gauhati.

4/ That such.....5/

P. R. Rajak

5) That, however, in so far as special compensating allowances is concerned, the C.D.A. Gauhati as per letter M/D dt. 31.1.95 and 17-4-95 allowed the applicants to withdraw the benefits with effect from 1.4.95 instead of 1.12.93. The applicants begs to state that they have withdraw the said benefits as per the order of the authority, from 1.4.93 under protest.

6) Be it stated here that with regard to special duty allowance as per memo dt. 14-12-83 and 1.12.88, the application has filed a petition NO. O.A. NO. ⁶² and after hearing the matter your lordship was pleased to dimised the petition on on 3-7-95.

7) That on the long part of July the petitioner was informed by the office that CDA Gauhati Vide its letter No. PAY/01/I dated 26-7-95 has directed the C.W.E.

Tezpur & recovery the amount of S.C.A. which was paid to the applicants W.E.F. 1.4.93 to 1/95 pending clarification from Ministry of Defence. The arrear price to 31.1.95 will be paid after receipt of clarification from the Ministry.

(Copies of letter dt. 26-7-95 and 31.7.95 are encloased here to and marked as).

Annexure- A and B.

8) That the applicants begs to state that the authority has already gave to its local Audit department to recovery the said amount as SCA which was paid earlier to the applicants from the salaries inspite of the O.M.

dated 14-12-83, 1-12-88.

(Copies of O.M.dt. 14-12-83 and 1.12.88

are enclosed here to and marked as
Annexure C & D).

5. Grounds for relief with legal provisions:

- 1) For that the applicants are entitled to special compensatory allowances as per office memoranda dt. 14-12-83, 1-12-88 in as such as theesaid mamoranda have been made applicable all civilian control Govt. employees and cannot be discriminiated against.
- 11) For that the departmental authority have been seized of the matter since after 1-22-83, initally by making payments in accordance with office memorandum dt. 14-12-83, ther after by making order steped ing such payments and directing for recovery of amounts alredy paid that to without seeking any clarifiction is gross violation of the applicants right which is guanteed under the constitutions of India.
- 111) For that not with standing payment of SCA to the GREF personal they being entitled to allowances and benefits under O.R.dt. 14-12-83 and 1.12.88 also, the applicant are also entitled to such allowance and benefits, effective from 1-12-83 but the same was given effect from 1-4-93 which deprived the applicants from their legitimati right.

conted.....7/

P.R. Rajak

iv) For that the respondent fail to understand the order dt. 3-7-95 pased by this Hon'ble Trbunal in letter and spirit as such the respo ndents issued a direction to recovery the SCA from the applicants, which is miscarriage of justice towards the applicants.

v) For that the applicants being posted to high altitude of Arunachal Pradesh ,the necessities and essentisl service of life are care at such places and are available only on payment of abnormally high prices w hich is far that unless the applicants are compensated by making payment of allowances and service benefits as per office memoranda dt. 14-12-83 and 1-12-88, they shall have to face grave. injuntion and serous injury that deserves to be remedied by protecting them from the vice of discrimination that is guaranteed to them as citizens/public employees under Articles 14/16 of the constitution.

6) Details of remedies exhausted :

The applicants declare that they have availed of all the remedies available to them under the ~~xxxixxxx~~ relevant service rules, etc.as would be revealed from paragraphs 4 and 5 above.

conted.....8/

P.R. Rajak

7) Matters not previously filed or pending
with any other court :

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter to respect of which this application has been made, before any court any court or any other authority and or any other bench of the Tribunal nor any such application , writ petition or suit is pending before any as them.

8) Belief dought :

The respondents may be order/directed to any pay to applicant the special compensating allowances in accordance with O.M. dt. 14-12-83 and 1.12.88 of the Central Government as refered above and be further pleased to set aside and wuashed the order dt. 26-7-95 (AnnexureA) and 31.7.95 (Annexure-B).

9. Interim order if any prayed for :

The respondents may be directed not to give effect of letter dt. 26.7.95 issued the sr. A.O.(D) and leter dt. 31.7.95 issued by A.O. and also be directed not to recover the arrear amount paid to the applicant pending the clarefication from the Ministr y of Defence.

10) In the event of application being sent by registared post etc, :-Not applicable.

conted.....9/

P.R. Rajak

11. Particulars of postal order

of P.O. NO. 09327236

filed in respect of application

fee & date 7/9/95 issued by Gauhati HeadPost

office fee Rs. 50/- payable

at Gauhati is annexed

here to.

12. List of enclosers : Annexure. A. B. C D

VERIFICATION

I, Sri R.R. Rajak, son of Sri Sukhan Ram
Rajak employeed under the Garrison Engineer, 859 Engineer
works section C/O 99 A.P.O. do hereby verify that the
contents as para 1, 4, 6, 7 of the application
are true to my personal knowledge and para 2,3,5 are
believed to be true on legal advice and that I have
not suported any material fact.

P.R. Rajak

Date :- 7/9/95

SIGNATURE.

Copy of AOA Gauhati letter No. Pay/01/X dated 26-7-95. ~~xxxxxxxxxx~~

Sub : PAYMENT OF SCA (RL) IN RESPECT OF INDUSTRIAL STAFF

It has been intimated by your AAO GE that payment on account of SCA (RL) (alongwith FSC) has been made to Industrial personnel for the period from 1-4-93 to 31-3-95 in spite of disagreement with unit.

As per M/O letter dt 31-1-95 and 17-4-95 Defence Civilians serving newly defined Modified Field Areas are entitled to SCA (RL) and other allowances w.e.f 1-4-93 and no Field service concession is admissible though the Govt. letter was issued on 31.1.95.

The case regarding payment of arrears on account SCA (RL) for the period 1-4-93 to 31-1-95 and recovery of cost of Free Ration/ Single accommodation already availed is under reference with higher audit authority for clarification in consultation of Min. of Defence. The case is still under consideration with Min. of Defence and in meantime it has been decided that recovery of cost of free ration/ single accommodation already availed prior to 31-1-95 may not be made. Similarly, any payment on account of SCA/RCA/SCA may not be made for the period 1-4-93 to 31-1-95 payment w.e.f 1-2-95 may be admitted in case no FSC (Free Ration/ accommodation) is being availed.

In view of pending clarification regarding application of provisions of Min of Defence letter dt 31-1-95 and 17-4-95 payment on account of SCA (RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ensuing pay bills without any consideration and intimated to this office. All Shillong has already been instructed to affect recovery in lumpsum.

As per Min of Def letter dt 13-1-95 certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intimate specific authority classifying your office location in Modified Field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before lenching SCA (RL).

In future advice of your AAO GE on financial matter may invariably be accepted to avoid any complication which has arisen now.

Sd/-x-x-x-
Sr. AO (P)

Copy to :-

Contd. . P/2

Certified to the true copy
[Signature]

(11)

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Copy to :-

1. AAD GE
859 EWS

1. W.r.t. to his No. A/113/XVIII dt 7-7-95.
He is directed to place the amount to
SCA(RL) payment under 510 and effect recov-
ery in Lump-sum. SCR(RL) may not be
admitted unless FOC is stopped.

This office circular No Pay/01/105 dt
30-6-95 may be referred to.

2. ~~REx88x~~
GE Shillong Zone
Shillong

WITH A REQUEST TO ISSUE suitable Inst. to
GE 859 EWS to effect recovery in Lump-sum
account of irregular and unauthorised payment
of SCA(RL) to Defence Civilians including
Officers and also to stop F.O.C. i.e.
free Ration/Single accommodation.

Also confirm that 859 EWS is located in
Modified Field Area as per M/D letter
dt 13-1-94.

4. ALA (A) Tezpur

for information.

Handed

Handed

Handed

Handed

(12)

Area Accounts Office, Zerum Villa
Shillong letter no. PM/1/306-CI dt. 31-7-95.

Sub : SPECIAL COMPENSATORY (RL) ALLOWANCE FROM
4/93 TO 1/95 : RECOVERY OF

It has been directed by the CDA Guwahati to recover the amount on account of SCA (RL) paid from 4/93 to 1/95 pending clarification from Ministry of Defense. The arrears prior to 31.1.95 will be paid after receipt of clarification from the Ministry.

As such the payment made from 4/93 to 1/95 on the above account through the following vouchers have been noted for recovery from the pay bills :-

The recoveries may please be effected from the censored indirected involved in the following bills to comply will be directive of the CDA Guwahati.

- 1) 01/Cash/30 dt 29.5.95.
- 2) 01/Cash/31 dt 29.5.95
- 3) 02/Cash/73 dt 27.5.95
- 4) 03/Cash/51 dt 17.5.95
- 5) 05/Cash/19 dt 26.5.95
- 6) 01/Cash/71 dt 30.5.95.

The pay bill bearing voucher No. 01/Cash/69 dt 29.5.85 on account of Payment of SCA (RL) is returned unpassed for the reason stated above.

Sd/-x-x-x-x
(RNP Singh)
Account Officer

Attest
Hottam

Anneson. C

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3/11-31, 19

Tibau Chan 2-7(2)95 31

Advocate

NEW DELHI, the 14th
DECEMBER 1963

OFFICIAL MEMORANDUM

Subject :- ALLOWANCES AND FACILITIES FOR CIVILIAN EMPLOYEES OF THE CENTRAL GOVERNMENT SERVING IN THE STATES AND UNION TERRITORIES OF NORTH EASTERN REGION IMPROVEMENTS IN THE

The need for attracting and retaining the services of competent Officers for service in the North East Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendation of the committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 days per year will be excluding counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Satisfactory performance of units for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the states/Union Territories of the North East Frontier Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central Penutiation/Training abroad
AND SPECIAL MEETIN in confidential Recorns.

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

Contd.....2

allotted

A specific entry shall be made in the C.R. of all employees who rendered in full tenure of service in the North Eastern Region to that effect.

(iii) Special (Duty) Allowance :-

Central Government civilian employees who have all India transfer liability will be granted a special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region. Such of these employees who are except from payment of Income tax will, however, not be eligible for this special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and/or Deputation (Duty) Allowance already being drawn subject to the condition that the total of such special (Duty) Allowance plus special pay/Deputation (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special Compensatory Allowance will be drawn separately.

(iv) Special Compensatory Allowance :-

1. Assam and Meghalaya

The rate of the allowance will be 5% of basic pay subject to maximum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1-7-1982 in the case of Assam.

2. Manipur

The rate of Allowance will be as follows for the whole of Manipur :-

Pay upto Rs. 260/-	Rs. 40/- p.m.
Pay above Rs. 260/-	15% of basic pay subject to maximum of Rs. 150/- p.m.

3. Triprayar

The rates of the allowance will be as follows :-

(a) Difficult areas - 25% of pay subject to minimum of Rs. 50/- and maximum of Rs. 150/- p.m.

(b) Other areas

Pay upto Rs. 260/-	Rs. 40/- p.m.
Pay above Rs. 260/-	15% of basic pay subject to a maximum of Rs. 150/- p.m.

There will be no change in the existing rate of Special Compensatory Allowance admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance Allowance admissible in specified areas of Mizoram.

Sd/- ~~xx xx xx xx~~
Under Secretary to the Govt of India

Getta

DVS, Rayudu
(D. V. S. Rayudu)
AE B/R
AGE (T)
For Garrison Engineer

P.No. 20014/16/86/E.IV/E.II(B)
Govt of India, Ministry of Finance
Department of Expenditure

New Delhi, the 1 Dec 1986

OFFICE MEMORANDUM

Subject : IMPROVEMENT IN ALLOWANCES FOR CIVILIAN EMPLOYEES OF THE
CENTRAL GOVT. STATIONED IN THE STATES OF NORTH EASTERN
REGION AND ANDAMAN NICKERIN ISLANDS AND LAKSHADWEEP.

The undersigned is directed to refer to this Ministry's O.M. No. 20014/3/83-E.IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachan Pradesh and Mizoram has been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows:-

~~Fixtures and fittings/Deputation~~

(i) Tenure of posting/deputation

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ii) Weightage for Central deputation and training abroad:-
special mention in confidential records

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue. Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

(iii) Special (Duty) Allowance:-

Central Govt. Civilian employees who have All India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic pay subject to ceiling of Rs. 1000/- per month on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed Rs. 1000/- p.m. Special allowances like special compensatory (Remote locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Govt. Civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw special (Duty) Allowance.

iv) Special Compensatory Allowance:-

The recommendations of the 4th pay Commission have been accepted by the Govt. and Special Compensatory Allowance at the revised have been made effective from 1-10-86 (1-10-86).

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Page 2

(17)

(v) to (xii) - Not applicable.

2. The above orders will also apply mutatis-mutandis to the Central Govt. employees posted in Andaman & Nicobar Islands and Lakshadweep Islands. These order will also apply mutatis-mutandis to officers posted to N.E. Council, when they are stationed in the N.E. Region.

3. These orders will take effect from the dat. of issue.

4. In so far as the persons serving the Indian Audit & Accounts Deptt. are concerned these orders issue after consultation with the Comptroller & Auditor General of India.

5. Hindi version of this Memorandum is attached.

Sd/- XXX XXX XXX
(A. JAYARAMAN)
Joint Secretary to the Govt of India.

S. J. S.

Dr. S. V. Rayudu -
(D. V. S. Rayudu)
AE B/R
AGE (T)
For Garrison Engineer

affected
H.M.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

GUWAHATI

16/3/1996

In the matter of :-

O.A. NO. 185 OF 1995
SHRI P K RAJAK AND OTHERS

.... Applicant

-vs-

Union of India & Others

... Respondents

Written statement for and on behalf of Respondents
Nos 1, 2, 3, & 4

I, Major M.K. Arora, Garrison Engineer, 859 Engineer
Works Section, C/O 99 A.P.O., do hereby solemnly
affirm and say as follows :-

- 1) That I am the Garrison Engineer, 859 Engineer Works
Section C/O 99 APO and Respondents No 3 in the case, and
acquainted with the facts and circumstances of the case. I have
understood the contents thereof. Save and except whatever is
specifically admitted in the written statement the other
contentions and statement made in the application may be
deemed to have been denied. I am competent and authorised to
file this written statement on behalf of all the respondents.
- 2) That the respondent beg to state that the special
Compensatory Allowance (Remote Locality) was ordered vide Govt
of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D (Pay/
Services) dated 31st Jan 95. The order came into effect
wef 01st Apr 1993. As per Govt of India, Min of Def letter,
it has been ordered that field service concession viz-a-viz,
the special compensatory allowance (RL) will be admissible
to the Defence Civilian employees on representation from
all Defence employees of this Works Section during the month
of July 1995 the payment of arrears of SCA (RL) for the
period from 01st April 1993 to 31st Jan 95 was made after
obtaining the UNDERTAKING from the employees that "Any over
Payment of arrears of SCA (RL) that may be found at a later date
is refundable to this office".
- 3) That the respondents beg to state that the amendment to the
above order was issued vide Govt of India, Min of Def letter

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F. M. Choudhury
Addl. Central Govt.
Standing Counsel
16/3/96

No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17th April 1995 regarding Field Service Concessions to Defence Civilian Employees serving in the newly defined area under which it has been clarified that Special Compensatory Allowance (RL) and other Field Service Concessions are not admissible concurrently, but these orders on the subject were received late in this office.

4) That the respondent beg to state that the on payment of arrears of SCA (RL) for the above period CDA Guwahati issued instruction to this office and Asstt. Accounts Officer vide his letter No. PAY/01/IX, dated 31st July 1995 that payment of arrears of SCA made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are availing field service concessions. Both the concessions i.e. SCA (RL) and Field Service Concessions could not be granted at a time. The matter is under examination in consultation with Min of Def in connection of Govt of India, Min of Def letter dated 31st January, 1995 as modified vide letter dated 17th April 95.

5) That the respondents beg to state that the on receipt of Min of Def Corrigendum No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept 95 under which para 2 of Govt of India, Ministry of Def letter dated 31st Jan 95 has been deleted and substituted as under :-

"These orders will come into force wef the date of issued of this letter namely wef 31st January 1995. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed by Defence Civilians as part of Field Service concessions from 01st April 93 to 30 Jan 95 Similarly no payment on account of SDA/SCA/SCA(RL) will also be made from 01st April 1993 to 30th January 1995".

6) That the respondents beg to state that in view of the above, it is clarified vide Govt of India, Min of Def letter No B/37269/AG/PS-3(a)/1862/D(Pay/Services) dt 12th Sept 95 that both of the concessions are not admissible at the same time.

7) That the respondents beg to state that this unit is located in the remote and hard area at the distance of 140 Kms away from Tezpur at the height of 4749 ft from sea level where even communication to and from is very much infrequent due to the rough terrain of the area. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service Concession area wherein the facilities for field concessions are being enjoyed

by Defence Civilians Employees as per Govt of India, Min of Def letter No. 4/02584/AG/PS-3(a)/191/S(Pay/Services) dated 25th Jan 1964 as modified vide Govt of India, Min of Def letter No. A/2576/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March'1968.

In view of the clarification received on Govt of India, Min of Def letter dated 31st January'95 and 17th April'95 vide Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Services) dated 12 Sep'95 the recovery of arrears of SCA(RL) for the period from 01st April'1993 to 31st Jan'95 is required to be made as SCA(RL) and other allowances are not concurrently admissible alongwith Field Service Concessions.

8) That the Respondents beg to state that on perusal of our old records, it is revealed that the Civilian employees of this office were granted SCA wef 1st Oct'1986 vide Govt of India, Min of Def letter No. 20014/S/86/E-IV dated 23 Sep'1986. The SCA(RL) was claimed in respect of this office for Defence Civilian Employees through the regular pay bill for the month of 12/86 but the same was disallowed by AAO Shillong stating that since field service concessions are being enjoyed by the employees of this office and therefore no SCA(RL) is admissible. In this connection para-4 of letter dated 23 Sep'1986 is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special compensatory allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt order cannot be authorised.

In view of the present orders received on the subject, it is very clear that the SCA(RL) and availing of field service concession at the same time are not admissible. Hence recovery of arrears of SCA(RL) for the period from 1st April'1993 to 31st Jan'1995 is required to be made as per Govt of India, Min of Def letter dated 12 Sep'1995.

The irregular payment amounting to Rs. 22.00 lakhs made in account of arrears of SCA(RL) for the period from 1st Apr'1993 to 31st Jan'95 is required to be deposited with Govt as the Defence Civilian Employees of this office are enjoyed field concession.

Since the employees of this works section have been paid the SCA(RL) for the period from 1 Apr'93 to 31 Jan'95 which is irregular in terms of the existing Govt orders and the latest clarification received from Govt of India, Min of Def letter dated 12 Sep'95 on the subject, no SCA(RL) will be admissible concurrently with field service concession. Hence amount already paid termed as irregular is required to be recovered from the employees.

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3) That with reference to paragraph 1 of the application the respondents beg to state that on representation from all the Defence Civilian Employees of this office during the month of Jul '95, the payment of arrears of SCA(RL) for the period from 1st Apr '93 to 31st Jan '95 were made after obtaining the undertaking from the employees that "any over payment of arrears of SCA that may be found later date, is refundable to this office."

On payment of arrears of SCA(RL) for the above period, CDA Guwahati issued instructions to this office and Asstt. Account Officer vide his letter No. PAY/01/IX dated 31st Jul '95 that payment of arrears of SCA from 01 April '93 to 31st Jan '95 made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are enjoying field service concession. Both the concession i.e. grant of SCA(RL) and availing of field service concessions could not be granted at the same time. The matter is under examination in consultation with Ministry of Def in connection of Ministry of Defence letter No. B/37269/AG/165/PS-3(a)/D(Pay/Services) dated 31st Jan '95 (Annexure-I) as modified vide Min of Def letter No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17 Apr '95 (Annexure-II).

10) The both reference to paragraph 2 and 3 of the application on the respondents have no comments.

11) That with reference to paragraph 4(i) of the application the respondents beg to state that this being the remote area located at a distance of 140 Kms away from Tezpur, at the height of 4749 ft above sea level, the essential commodities are being obtained from Tezpur by local merchants and thereby the cost commodities are very high. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service concessional area wherein the facilities for field concession are being enjoyed by Defence Civilian Employees as per Govt of India, Min of Def letter No. 4/02584/AG/PS-3(a)/D(Pay/Services) dated 25th Jan '96 (Annexure-III) modified vide Govt of India, Min of Def letter No. A/25761/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March '96 (Annexure-IV).

However as per the present Govt. order this area has been declared as modified field concessional area vide Min of Def letter No. 37269/AG/PS-3(a)/90/D(Pay/Service) dated 13th Jan 1994 (Annexure V) and the payment of arrears of SCA (RL) was made accordingly on receipt of Govt. of India, Min of Def letter No. B/37269/AG/PS-3(a)/165/D(Pay/Service) dated 31st Jan '95 (Annexure-I) which was later amended vide Govt of India, Min of Def letter No. B/37269/AG/PS/3(a)/730/D(Pay/Service) dated 17th April 95 (Annexure-II) that Defence Civilian employees in the newly defined field areas, special Compensatory (Remote Locality) Allowance and other allowance are not concurrently admissible alongwith Field Service Concessions".

In view of the above, both the concessions could not be granted at the same time as clarified vide Govt of India, Min of Def letter dated 17 April 95 quoted above, as such the payment made on account of arrears of SCA (RL) from 1st April 93 to 31st Jan 95 is irregular. The intention of the Govt. of India order is very clear i.e. only one concession either Special Compensatory Allowance in terms of Govt of India, Min of Def letter dated 17th April 95 or any other compensatory allowance/concession available in terms of any other Govt. order whichever is more beneficial is admissible.

It is further clarified that the concession of special Compensatory allowance and field service concessions are given under different orders, the same are not admissible simultaneously.

- 12) That with reference to paragraph 4(2) of the application the respondent beg to state that so far the payment of Special Compensatory (RL) Allowance to GREF Personnel is concerned, this office has no comments to offer since the Govt. orders regarding non admissibility of both concessions concurrently are very clear.
- 13) That with reference to paragraph 4(3) of the application the respondents have no comments.
- 14) That with reference to the paragraph 4(4) of the application the respondents beg to state as per Govt. of India, Min of Def

Letter No. 4(7)/77/D(Civ-I) dated 14th July 80 under which special compensatory allowance (RL) has been granted initially the allowance in question is not admissible to civilians who are in receipt of field service concessions. It has been clarified by the Ministry of Finance (Dept. of Expdr) that the basic conditions for admissibility of the allowance remain the same. In connection, para-4 of OM No. dated 23 Sept 86 (Annexure-VII) is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special Compensatory Allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt. orders cannot be authorised.

15) That with reference to the paragraph 4(5) of the application the respondents beg to state that as per Govt. of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31st Jan '95 (Annexure-I) as modified vide letter No. 37269/AG/PS-3(a)/D(Pay/Services) dated 17th April 95 (Annexure-II) the Defence Civilian employees serving in the newly defined modified field area, the special compensatory (Remote Locality) allowance and other allowances are not concurrently admissible alongwith field service concession. The employees of this office are in receipt of Field Service Concession till date.

16) That with reference to the paragraph 4(6) of the application the respondents beg to state that it has been laid that the memora nda dated 14th Dec 83 (Annexure-VIII) and 1st Dec 88 are meant for attracting and retaining the service of competent officers posted in the North Eastern Region from other parts of the Country and are not applicable to the personnel belonging to the region where they are appointed and posted. Since the applicants have been appointed and posted in the North Eastern Region, the claim does not survive and OA No. 61/95 was rejected.

17) That with reference to the paragraph 4(7) of the application the respondents beg to state that the present order on the subject has been issued vide Govt of India, Min of Def letter No.

(Annexure-VIII) under which para 2^o of Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/165/D(Pay/Service) dated 31st Jan '95 (Annexure-I) has been deleted substituted as under :-

" These orders will come into force w.e.f the date of issue of this letter namely w.e.f 31st Jan 95. In other words, no recovery will be made on account of concession like free ration/free single accommodation etc. already availed by Defence Civilian as part of Field service Concessions from 1st April 93 to 30th Jan '95, Similarly no payment on account of SDA/SCA(SCA(RL) will also be made from 01st April 93 to 30th Jan 95".

The above clarification is self explanatory and there is no further comments to offer.

- 18) That with reference to paragraph 4(8) of the application the respondents beg to state that CDA's letter for recovery of arrears of SCA (RL) paid to the Defence Civilians employees for the period from 1st April 93 to 31st Jan '95 is in order as per Govt. of India letter quoted in para-7 above. Since the Defence Civilian employees of this organisation are in receipt of Field Service Concessions, the request for grant of SCA (RL) in addition to field service concession is not admissible as per existing orders.
- 19) That with reference to paragraph 5 of the application the respondents have no comments.
- 20) That with reference to paragraph 8 of the application the respondents have no comments.
- 21) That with reference to paragraph 9 of the application the respondents beg to state that the clarification received from Govt. of India, Ministry of Defence letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept '95 (Annexure-VIII) has categorically stated that both the concession are not admissible concurrently and the stay order passed by the Hon'ble Tribunal may be vacated.
- 22) That with reference to paragraph 10,11 and 12 of the application the respondents have no comments.

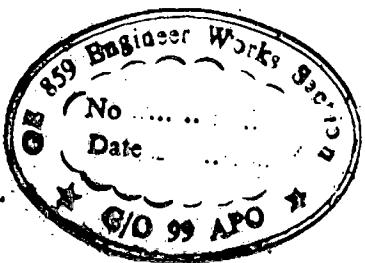
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AB

23) That with the respondents Craves leave of the Hon'ble Tribunal to file additional written statement of occasion arises.

V E R I F I C A T I O N

I, Major M K Arora, Garrison Engineer, 859 Engineer Works Section, C/O 99 APO do hereby declare that the statements made in this written statement are true to my knowledge derived from the records of the case.

I sign this verification on this the 10 of February 1996
at




DEPONENT
(MK ARORA)

MAJOR
Garrison Engineer
859 ENGR WKS SEC

Copy of S of I, II of C letter No. 8/37269/AG/PS-3(a)/165/D
(Pay/Services) dated 31 Jan '95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

Sir,

1. I am directed to refer to Para 13 of Govt letter No. 8/37269/1G/PS 3(a)/D Pay/Services dt 13.1.94 and to convey the sanction of the president to the following field service concession to Defence civilians in the Newly defined Field Areas & Modified Field Areas as defined in the above mentioned letter :-

i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No. A/02536/AG/PS 3(a)/97-5/D(Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/1G/PS 3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified Field areas will be entitled to payment of Special Compensatory (Remote Locality) Allowance and other allowances as admissible to Defence civilians as per the existing instructions issued by this Ministry from time to time.

2. These orders will come into force w.e.f. 1st April 1993.

3. This issues with the concurrence of Finance Division of this Min vide their DD No. 5(a)/85-AG (14-9A) dt 09.01.1995.

Yours faithfully,

Sd/- x x x
(K I Tluanga)

Under Secretary to the Govt of India.

COPY

NO. B/37269/AG/PS-3(a)/1862/D(Pay/Services)
Government of India
Ministry of Defence
New Delhi, the 12th September 95. *5*

C O R R I G E N D U M *10*

The following amendment is made to this Ministry's letter No..B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31.1.95, regarding ~~V~~ Field Service Concessions to Defence Civilians serving in the newly defined Field Areas :-

Para 2 may be deleted and substituted as under :-

"These orders will come into force w.e.f. the date of issue of this letter namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA/SCA(RL) will also be made from 1.4.93 to 30.1.95".

2. This corrigendum issued with the concurrence of the Finance Division/AG of this Ministry vide their I.D. No. 1033-PA dated 11.9.95.

Sd/-x x x x x
(L T Thuanga)

Under Secretary to the Govt. of India

To

The Chief of the Army Staff
New Delhi.

Annexure II

Annexure 'II'

Copy of Govt of India, D.O.P letter No. 1/37269/A/PS3(a)/7301
D(Pay/Services) dated 17 April'95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

1. The following amendments is made to this Ministry's letter No. 8/37269/AG/PS3(a)/D(Pay/Services) dated 31 Jan'95, regarding Field Service Concessions to Defence Civilians Serving in the newly defined Field Areas :-

" The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the special Compensatory(Remote Locality)Allowances and other allowance as admissible to defence Civilians, as hitherto, under - existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory(Remote Locality) Allowance and other allowances are not concurrently admissible along with Field Service Concessions."

2. This Corrigendum issues with the concurrence of the Finance Division/AI of this Ministry vide their L.D. No. 388/PA dated 05 April'95.

Sd/- x x x x x x x x x x x x x x x x
(L T Tluenga)

Under Secretary to the Govt of India
(Tele : 3012739)

RECEIVED 10-23-64. AIR OR DEF LETTER NO. A/02584/MGTS3(2)/A75/D (pay/service)

PROVISIONS CONCERNING THE TREATMENT OF ARMY PERSONNEL AND PERSONNEL OF CIVILIAN INSTITUTIONS IN THE TERRITORY OF THE STATE

To I am directed to convey the sanction of the president to the grant
and of Feb 64 of the field service concessions as given in the following
prologue to Army personnel (including Army postal service personnel) and
united civilians in the desired areas.

2. The concessions detailed in Appendix Annexure 'A' to this letter will be admissible to Army personnel of detachments, units and formations located in the areas defined in Annexure 'B' to this letter. These areas will not be admissible to state formations/units and Mil Firms, MECs, placement offices, Trg centres and notaballment. MIL Directors and units under Milcoo embodied, Recruiting Officers and Record Officers and with units whose personnel are eligible for the grant the these concessions will also be eligible for these concessions.

3. Personnel of formations/units which will not be given flats/services
calculated as being state or outside the concessional area, will be governed by
normal conditions applicable in peace stations for all purposes e.g.
provision of family even medical facilities for families of officers or grant
of P. D.

4. Officers, WOs and GOs who have been allowed to retain family room in the 1st duty station and who are issue of those orders will noble entitled to certain such accommodation, may continue to retain the accommodation until such time as married soon in the officer duty station is made available or the family may be allowed to go on selected place precedence of Govt of Officers, 2 and 7 of Tenancy as applicable.

5. Defence civilian including, civilian employees in lieu of contractors and RGA (both posted and locally recruited) serving in the areas defined in Annexure I with units and formations whose contents personnel have been allotted field-ranks & commission under para 2 above will be entitled to the concessions detailed in annexure II to this letter.

6. Individuals/Attachments from static/field units not governed by the above which are attached for OP purposes to units or formations during the campaign will be entitled to the concessions enumerated at SRL Nos 1,3,9,11,12 for
PURCHASE, IF the attachment is less than two weeks, IF the attachment is
FOR less weeks or more the concession enumerated will SRL Nos. 4,5,6,7 & 10 of
PURCHASE will also be admissible in addition. No such right will be admissible
IN FUTURE CASES.

7e. These order superseded the provisions contained in Ministry's
Circular, referred to below.

(a) No 67/1/50/2685/10 (Puy/Services) dated the 6th 1910 as modified by No. 92682/4/5/P83(a)/2685/10 (Puy/Services) dated 07.3.1912.

(b) No. 92287/A6/P83(a)-9/D (Pay/Services) dated 10/11/62 is
amended/extended by No. 92357/A6/P83(a)/363/D (Pay/Services) dated
10 Sept 63 and Corr No. 92997/A6/P83(a)/1286-D (Pay/Services) dated 10
Sept 63.

(u) No. 96459/A6/pu3(c)53-57/D(pay/services) at 30 Jun 1962 was forwarded by Mr. 96459/A6/pu3(c)32-3/D(pay/services) dated 25 Jun 1962 concerning information relating to OP allowances.

(d) File No. 92719/2544 4(C1 v. 4(d)/14-5/D(C3 v. 21) dated 11 Jan 1932 is enclosed
in the filing to this case.

6. These orders will be in force for a period of two years after which they will be confirmed.

11. This issue with the concurrence of the min of min (Def) vide their
12. 952/10.

Under the Secretary to the Govt
of India.

Copy

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Copy of Govt of India Min of Def letter No. 4/02564/AG/P 63
 (a) 191/S (Pay/Services) dated 25 Jan 64.

~~CONCESSIONS AVAILABLE TO CIVILIAN P.A.R.D. FROM
 DEFENCE ESTABLISHMENTS INCLUDING CIVILIAN AND EMPLOYED
 STAFF OF COMBATANTS AND THOSE BORN POSTED OR
 LOCALLY RECRUITED~~

- (a) Free ration on scales applicable to combatants of the Army or Mr Forces as the case may be and fuel.
- (b) Free jettied/based acon and converted service to extent feasible.
- (c) Free clothing of minimum essential scale of Army personnel if the Corps Commander AO in Mr Force Command considers the issue of such clothing for essential for OP reasons.
- (d) Free remittance of family allotments.
- (e) Free medical treatment and hospital treatment.
- (f) Wound/injury or family pension or gratuity under Chapter XXXVIII CSR or Army Instruction 157/57 AFI 20/58, as the case may be for compensation under the workmen compensation act where applicable.
- (g) 2 Postage free forces letters per individual per week.
- (h) Remittance within Indian limits of money Orders and Indian postal orders free of commissions upto the minimum value of Rs. 30/- PM per individual.
- (i) Retension family acon allotted by Govt, at the old duty station on payment of nominal rent. If the acon retain is required to be service, the families may be shifted to alternative acon whether service, the families may be shifted to alternative whether appropriate or inferior to the status of the individual concerned.

Note 1. Dearness allowances will continue to be admissible in full.

2. The concession in (j) above is applicable only in respect of acon held by the Min of Def separate orders will follow in r/o of belonging to Min of WHOR.

G E

Sd/- x x x x
 (M Arumugam)
 Major
 Garrison Engineer

Annex - IV

Copy of Secret letter No A/25761/AG/PS3(b)/146-S/2/D(Pay/Services) dated 2.3.68 from Govt of India Min of Def, New Delhi.

Sub : Field Service Concessions to Army Personnel And Defence Civilians in Operational Areas

I am directed to refer to this Min letter No A/02584/AG/PS3(a)/97-S/D(Pay/Services) dt the 25th January, 1964 as extended and Army Instruction 7/S/48 as amended from time to time and to say that the President is pleased to sanction the following modification with effect from the dates shown :-

(a) The rates of special compensatory allowances will be revised as under with effect from the 1st Mar, 1968 :-

<u>Rank</u>	<u>Rate</u>
Hony Commissioned officers	30.00
JCos	25.00
Hav	18.00
Nk	15.00
OR	13.00
NCS (E)	10.00

(b) Field Service Concessions will cease to be admissible to officers & personnel (including civilians paid ~~ex~~ from Defence Services Estimates) serving in Municipal & Cantonment areas of :-

(i) SRINAGAR, JAMMU, UDHAMPUR and Darjeeling with effect from the 1st March 1968.

(ii) Siliguri & Bagdogra with effect from 1st March 1968.

(c) Consequent upon the withdrawal of field service concessions, the following concessions would become admissible at the stations mentioned in (b) above with effect from the dates shown therein to Army officers and personnel to whom the orders referred to in para 1 above originally applied.

(i) Concessions listed in Appx 'A' to this letter to service officers and personnel and those in Appendix 'B' to civilians paid from Defence Services Estimates.

(ii) Special ad-hoc allowance of Rs. 70/-pm to married service officers forced to live singly due to non-availability of married accommodation for 2 years, the position to be reviewed before the expiry of that period.

(iii) The concessions listed in Appx 'A' and the special ad-hoc allowance referred to at (ii) above will be withdrawn when married accommodation is available to the extent of 50%.

2. Field Service Concessions for all the other areas would be reviewed every two years.

3. This letter issues with concurrence of the Min of Fin (Defence) vide their U.O. No 279-S/PA of 1968.

/ COPY /

~~SECRET~~

Appendix 'B' to Ministry of
Defence letter No A/25761/AG/
PS3(b)/146-S/2/D(Pay/Services)

Dated the 2nd March 1968

Concessions Admissible to Civilians Paid From Defence Services Estimates Including civilians Employed in lieu of Combatants And NCS(E) (BOTH POSTED) AND LOCALLY RECRUITED.

- (a) Free remittance of family allotments.
- (b) 2 postage free forces letters per individual per week
- (c) Remittance within INDIAN limits of money orders and Indian postal orders free of commission upto the maximum value of Rs. 30/- per month per individual.
- (d) Retention of family accommodation allotted by Govt at the old duty station on payment of normal rent. If the accommodation retained is required to be allotted to another entitled personnel for exigencies of service, the families may be shifted to alternative accommodation whether appropriate or inferiors to the status of the individual concerned.

Note :- 1. Dearness allowanges will continue to be admissible in full.

Note:- 2. The concession in (d) above is applicable only in respect of accomodation held by the Ministry of Defence. Separate orders will follow in respect of accommodation belong to the Ministry of works housing and supply.

(527) Garrison Engineer 909 Engr Wks Sec 707
S/3 90 36
€4.15000 38 16

1. ALL INFORMATION CONTAINED HEREIN IS UNCLASSIFIED BY DATE 2025

Govt of India, Min of Defence letter No 37269/13/2913(a) dated 13 Jan 94

of operation considerations alone and are not living in
camps/enclosures.

Modified Field Area: Modified field area is an area where
troops are deployed in support of combat echelons/troops in
an operational support role. Degree of operation readiness
is slightly lower than that in field Area though sustained
surveillance continues.

2.3 The details of newly defined field areas and modified field
areas are contained in Appendices A&B respectively.

2.4 Alteration, if any, in the field/modified field areas will
be notified by the Government of India from time to time.

2.5 Areas classified as Field Areas and modified field areas
will be reviewed every three years. The review process will be
conducted one year in advance of the completion of three years.

2.6 **Concessions - Monetary Allowance:** Personnel serving in
Field Areas and Modified Field Areas will be eligible to the
grant of Compensatory Field Area Allowance and Compensatory
Modified Field Area Allowance respectively.

3.2 The rates of the allowances are given below :-

Ser No	Rank/Job Category	Rate of Compensatory Field Area Allowance	Rate of Compensatory Modified Field Area Allowance
1.	Lt Col & above	975/-	375/-
2(a)	Lt-Col (TS) & Major	895/-	350/-
3.	Capatin	820	325
4.	2 Lt/Lt	780	300
5.	JCOs including WO, commissioned officers.	650	225
6.	Sen/JK including WO & JK of below rank	375/-	150/-

3.3 The conditions governing the grant of compensatory field
Area allowance and Modified Field Area allowance in the case of
officers will be as follows:-

(i) An officer need not be in the field area/modified field area on being posted to a unit/formation
subject to the following exceptions:-

(a) For which placed on the sick list provided that
immediately on the expiry of the period, e.g. the sick
list, he returns to the area at which the allowance is
admissible.

(b) On leave in case of emergency.

(a) For which placed on the sick list provided that
immediately on the expiry of the period, e.g. the sick
list, he returns to the area at which the allowance is
admissible.

(b) On leave in case of emergency.

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(c) While on transit from one field area/modified
sites of other field areas to another field house/when out of
block, personnel on transit are to be classified as temporary
and for a maximum period of 13 months (1st while on temporary

block holding an officer who has received the 1st
(1st) or 2nd class maximum period of 3 months, and while on temporary
duty subject to the fulfilment of the following conditions:-
block holding an officer who has received the 1st
(a) The officer continues to be borne on the strength
of the Unit/Formation in the field area/Modified fd area.

of old and new returns, and the ordinary course returns to

(b) The officer in the ordinary course returns to duty, ~~and~~ ^{and} field area/Modified field area (necessarily) ~~and~~ ^{and} the one from which he went, on termination of the temporary duty.

NOTE . . Compensatory field area allowance/compensatory modified field area allowance will not be admissible to officers in holding posts elsewhere who proceed on temporary duty to a specific field area/modified field area bases. (b)

to either leave or stay, leaving the path to the right.

(b) When an officer from a peace, arctic, or garrison is appointed to officiate in vacancy of less than 3 months duration, if the permanent incumbent continues to draw.

(iii) If the compensatory field area allowance, modified evens out field area allowance under the exceptions mentioned above.

10000/- : Compensatory field area allowance/corporate
allowance: Compensatory field area allowance will not be admissible in
addition to expatriation allowance, foreign
allowance, compensatory/daily allowance of for
serving abroad.

4.1 Admissibility for the drawal of compensatory field allowance and modified field area allowance in the case of DFCO/CR including NC(E) will be the same as given in para 5 of Annexure A to this Min. letter No. A/225/84/AG/P33(a)/97-S/D (Pay/Service) dated 25-1-84, as amended in subsequently.

4.1 The conditions These rates of allowances will be admissible to :-

(a) Personnel serving in Detachments, Units and Commissions in areas mentioned in appendices A and B.

4.2. Lists of formations/units which are in field area or
modified field area and are eligible to field service concession
rate, will be specified by the Corps Commander to FAD's Command
quarterly i.e. for the quarters ending 30th August, November and
February every year by the 10th of the month subsequent to the
close of the quarter.

close of the quarter month in advance. Agreement 1.0
dated 11/10/93 in service department. Agreement 1.0
dated 4/3/93 on Other Concessions of kind of present
admissible in full field areas as per Letter giving Invflexure A
to this Ministry's Letter No A/92484/AG/PS 3(a)/97-c/D (pay/
services) dated 25.11. ended, will continue to be admissible

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Details of the field are most similar to that in (3) in the newly defined field areas given in Appendix A to this letter. Similarly, the concessions admissible in modified field areas to confidential information provided by the Ministry's letter (b) of 25/7/67/13/PS 3 (b)/146-5/2/n (Pay/Service) "dated" 1/1/68 will be admissible in the modified field

letter 190 AV 25767/A3/PS 3(b)/146-8/2/n (PAY/service) dated
02.3.68, as amended, will be admissible in the modified field
of enquiry in accordance with the law. (e)

difference as per Appendix 3 is not admissible to be taken into account in assessing the total amount of tax on the basis of the above-mentioned rule.

5. These allowances will, however, not be deducted from the pay of officers since you will be sent at least to one (d) of the following (a) Post Office Administration Units or (b) Military Claims, M.E.S., (c) Finance Department, (d) Recruiting Office, (e) Training Centres and Establishments.

(b) NCC Directorates and Units.

(b) NCC Directorates and Units

(d) Record Officer should similar ~~accident~~ incidents.

block 5 of High Altitude/Uncongenial Climate Allowance. Personnel serving in field areas which are situated at a height of 9000 ft. and above including uncongenial climate areas below the height of 9000 ft, will be entitled to High Altitude/Uncongenial Climate Allowance. The lower rate would be applicable for areas with an altitude of 9000 ft to 15000 ft and a higher rate for areas above 15000 ft (excluding siachen). The Annexure gives details of these areas are given in Appendix C. The rates of High Altitude uncongenial Climate Allowance for given areas under 1- (1).

1. No bank escarpments or cliffs above 1500ft including uncongenital 1500ft
2. No grassy hollows excluding

not 27 specimens like those reported in Comp 40 is
in Lt Col 6 above 1500000 polyac

in P. m
600

1. Lt Col & above 350 525
 2. Major & Lt Col (TS) 350 1.4375
 3. Captain & below 250 1.4375
 4. 1st Lt & below 250 1.4375
 5. JCOS including HQ & 250 1.4375
 Commissioned officers 270

6. How many old books will be sent out 140 and how old 10 210
is the age of old books

7. In Sepoy/RK including ¹⁰⁰ persons per month (a) 150
Bartwille 'R(K) ¹⁰⁰ persons per month (b)

522. In view of the above, the additional in kind allowances will be admissible in addition to the compensatory field arid allowance and other concessions in kind.

33. Note 5.3.3.2. The other conditions governing the grant of high altitude/Unemployment Climate Allowance as given in this Ministry's letter No. F. 60/3/75/D(Pay/Service) dated 28.2.76 as amended with effect from 1.1.77 continue to be applicable as far as may prove necessary.

6.1 Siachen Allowance -> Personnel serving in Siachen Glacier
area will be eligible to the grant of Siachen Allowance at the
following enhanced rate:-
A. 100% of the basic pay for 1st class
B. 150% of the basic pay for 2nd class
C. 200% of the basic pay for 3rd class
D. 250% of the basic pay for 4th class

6.2. Kitchen Allowance will be admissible in addition to compensatory Field Area Allowances but not with High Altitude/Unconventional Climate Allowances. Other conditions governing grant of Kitchen Allowance as contained in this Ministry's letter No. 01/1(2)/91/D(Pay/Services) dated 01 May 91 will continue to be applicable.

7.1. Consequential Effects. Officers/JCOs/COs who have been allowed to retain family accommodation at the last duty station on the date of issue orders and who on issue of these orders will cease to be entitled to retain such accommodation may continue to retain the accommodation till such time as marries accommodation at the present duty station is made available. Alternatively the families may be allowed to move to a selected place of residence/home at Government expense, if they so choose, in accordance with existing instructions.

7.2. Personnel of Formations/Units, who will not be eligible to the grant of Field Service Concessions, consequent upon the Formation/unit being outside the newly defined concessional areas will be governed by normal conditions applicable in peace areas for all purposes.

8. Concessions on Attachment:-

(a) Individuals/Detachments from Formations/Units not covered by these orders but who are attached for operational purposes to Formations or Units drawing the Field Service Concessions will, if the attachment is for less than two weeks, be entitled to the concessions at present admissible under Para 6 of Annexure A to this Ministry's letter No. 02584/AG/PG 3(a)/97-S/D(Pay/Services) dated 25.4.97 as amended.

(b) If the attachment is for two weeks or more, the allowance i.e. Compensatory Field Area Allowance/Compensatory Modified Field Area Allowance under these orders as also the concessions, if applicable as per orders referred to in Para 8(a) above be admissible.

(c) TA/DA will be admissible in either case.

9.1. Date of Effect. These orders will come into force with effect from 1st April, 1993.

9.2. Consequent upon the coming into force of the revised orders, the following monetary allowance will stand withdrawn from 1.4.1993 except in cases referred to in Para 11.2 below:-

(a) Special adhoc Allowance of Rs. 10/- per day admissible for Captains, Officers, Warrant Officers, Non Commissioned Officers and other personnel in the designated random areas & districts.

(b) Separation Allowance of Rs. 14/- per day admissible for Officers.

(c) Special Compensatory (Field) Allowance ranging from Rs 5/- to 23/- pm admissible for JCOs/COs including NC(E).

10. Official Formations/Units (Provisional City) Allowance. This allowance which is at present admissible in Modified Field Areas, Peace Areas on the civilian pattern will also stand withdrawn by w.e.f. 1st Feb 94.

CONTINUATION OF THE READING

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Under ~~the~~ ^{the} ~~Govt~~ ^{Govt} of India

Q.5. Consequences upon the communities in the most affected parts of the country in view of the new policy of the Government of India? Ans. The following areas are likely to be affected:-
(a) Rajasthan and Punjab.

(c) Uttachal Pradesh, North of line joining Parkhanda
and Lakhoo. in latitudes 30° 30' N and 31° 30' N
and longitude 78° 30' E and 80° 30' E

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LEGAL ATTACHMENT

Digitized by srujanika@gmail.com

19. Assam and Manipur shall be part of the
Union of India (i) - Cachar and Barak Cachar districts of Assam
including Silchar.

(c) Sikkim and West Bengal. Westerly Northerly wards of line.
 joining evre LV 9112 - Brriong LV 9850 - Sherwan LV 9453
prinict callegnitob LV 9112 - and Dardim LV 9109 - diver hal Haimara - 08
7896 Churna Stwa Rea and other area up to high altitude
line/field area line/international border, 08 km inclusive.

21st Oct 1955) GIFTED test marks 111 upto 2 years (d).
Age group:-d. 18 yrs. 1955-2015. The present age is 19 years.
All of the above districts form the region of Kashi, Varanasi, Prayag.
-S. S. T. G. Charkhi, Jodhpur, Chambal, Rukka, Purna, Lakhote, Charamaged
Dhanchula, Deoria, Hald, Narayanpur, Nagpur upto International
Border all inclusive.

Call to the 2002 UN Conference on Sustainable Development - Durban, (2)

the 10,000 ft. contour line joining pattern, Barnala, Kupwara, Drangula, Ranjiz, Gagrib, Buniyar, Patna Chowk, Khanabal, Anantnag, Khundry and Khru upto the existing high altitude line all inclusive.

(b) Jarmu region. Area west of line joining - BP-19, Brahma-di-Sari, Jindra, Thansil, Ketsa, Banjhi Chatt, Battots, Chatni, Tora, Remban and Banjhal upto the existing sign without line all inclusive.

RESTRICTED

ANNA MARY KELLY DAWSON, MURKIN, HORN & TELL

APPENDIX A to Govt of India.

Ministry of Defense letter No 37269/

43/ફિલેન્સ/૧૦/અનુભૂતિ/સાધુ

dated 13 Jan 94, for

¹² See, e.g., (1) the Hanfurd and (2) the Tigray and (3) the Amhara.

66

2. western Command

CHIEF U. P. R.

Himachal Pradesh, - all areas East of line joining Umasila IV 3951 Udaipur NY 2663 - (anti-March 65-2300-Fir, Parroti and pass TAV 1459-Tarand) (2335-Bartonia-Pat) TA 6801 all inclusive.

Uttar Pradesh - All area North and NC of line joining Barasas Pass Gangani TG 1362-Cevind Chat TG 9937-Tapovan Th 1022-Munsiyari TG 8282-Raligad TG 2466 all inclusive.

2220 VI Infantry - 6220 VI Infantry - 6220 VI Infantry - 6220 VI Infantry
W - (part of) 1st Battalion 1st Battalion North and East of line joining
Kushtol, Kojila and Baralschala NE 6672 along the Great
Sukhna River and all inclusive for 6000 feet

(b) Valley Sector. All areas West of line joining Point 1556 in NR 5470-Culmberg MT 3105-Naushard NY 3105-Ringapat, Deyari MT 2133-Lahard NY 2042-Ladigyal MT 2339-Point in NG 7456-North of line joining point 3423-Burakuti MT 5453-
Bhupat Razar NY 2239-Sojila all inclusive, also 1000 ft
from point 1161 to 1600

(c) Jammu - Rajouri Sector. All areas west of line joining tip of Chicken Neck RD 7070-Canal Junction RD 6364- Mewa Brahmaan RD 6183-Chauki RD 8890- Road Junction RD 6360-6499^{cl} Brangala RD 3854- Point 355 & sin WR 5470 all

Offices - patientent enti in RESTRICTED , nofera utm (d).
Treasurer, Central Board of Direct Taxes, 11, B-1, New Delhi
Circulars acts odes Seinei vay nadmapropx. ICS 80, Govt of India,
Circular 80, dated 13.1.1990, AG/PS
3(a)/90/D(Pay/Services) dt 13 Jan
91. (Refers to para 5.1)

סִינָהָרָה

LIST OF HIGH ALTITUDE 'UNCONGENIAL CLIMATE' AREA

Digitized by srujanika@gmail.com

לען דל' בזבזת הון, לא יתאפשרו!

(Ankles) ~~UNDEFINABLE~~ ~~SHIMMERS~~ area along the following line and beyond (approx 100 ft from

Case Fire line nullah crossing NH 2180 SOUTH along nullah to N.W. Junc NH 1969 SOUTH along nullah to KICHINAI BAR NH 2048-SOUTH EAST along naia to SONIANG NH 3443 ZOJILA NH 5141 SOUTH EAST along KASHMIR/AFGHANISTAN boundary passing through heights 17573 (NN 73) 19590 (NN 72) 19830 (NN 91) 17672 (NN 80) FARIDABAD (No 10) SOUTH EAST along boundary to point 21570 (NT 2466) again along boundary to (GRANT 2758 EAST-NORTH EAST) along boundary to CR NT 4269 SOUTH EAST along boundary to HAGSHULA (NT 5662) SOUTH along boundary to UMLA (NT 6850) SOUTH and EAST ON nullah along boundary to KASHMIR (CR 9420) KALEJIAN GUREZ -CR 9420 IN THE REGION OF PAIN JAH, SHIKO, BAIKAR REGION, TITHMAL AND SULEMAN KHAN KHUR REGION AND DODKA.

TO RUMA (24 42) an straight line to MAH TURAN (SG 6486) along RUMA R to MIR RUMA R pass (TH 1560) then in straight line to MUMA R. (22 2326) - SOUTH EAST TO CHAU (919900) along river to CHAU (9408859) in straight line to RUMA pass (SG 944875).

3. UPPER PRO DUSH - "rea along the following line and beyond :-

BARSAY Pass (944875) point 20370 (949859) KARSIL (973852) KEDARIAH (TG 5555) RADHORUJI (TG 9053) PANDUKASHI (TH 0739) (excluding town limits) to JAMAGJAR (TH 3539) KALIGA (TH 5028) KILAM (TH 7423) SELA (TG 2593) CHIYALKH (TG 4994) and areas above 9000 ft in the designated field / rea in Appendix 'A'.

4. NEHR - Area along the following line and beyond :- Point 14500 (ME 6881) to SINGE DING (ME 2883) - MATAU (ME 6777) JUNG (ME 1379) - LAPUNG (ME 2289) KHANEMA (ME 2803) NYAPIN (ME 8525) to 8th mile - stone (One ZIRO - NYAPIN Road) 9th mile stone (On DIPORIJU-LIMIKING Road) HOYOM (ME 9379) 2nd mile stone north of YARE (ME 9575) DOSING (ME 3592) DIPURJI (ME 6208) AMINKOL IN (ME 8811) KROMI (ME 2407) KUOKRON (ME 4592) LABON (ME 7579) HAYULIANG (ME 0199) CHOWAH (ME 9943) - KUNGHU (ME 0125) Point 6490 (ME 1403) - VIJAYNAGAR (ME 4866).

5. NYKIL - North and North East of the line running from point 11789 (ME 96) - point 10140 (LT 17) - point 10405 (LT 38) point 9610 (LT 48) - Nala Junction - (LT 5373), PANDAMONIEN (LT 6751) point (LT 64).

RESTRICTED

No. 20014/4/86-E.IV
 G2 Govt of India,
 Ministry of Finance
 Deptt of Expenditure

5
 New Delhi the 23rd Sept'86

OFFICER MEMORANDUM

Subject : Grant of Special Comp (Remote Locality) Allowance of Central Govt employees posted in Arunachal Pradesh.

The undersigned is directed to say that consequent upon decisions taken by the Government of the recommendations of the Fourth Pay Commission in regard to grant of Special Comp (Remote Locality) Allowance to Central Govt Employees posted in Arunachal Pradesh vide Resolution No. 14(I)/IC/86-dated the 13 Sep 86. Sanction of the president is hereby conveyed, in supersession of all the existing orders on the Subject to the grant of special Comp. (Remote Locality) allowance to Central Govt Employees posted in Arunachal Pradesh at the following revised rates :-

Srl No	Area	Rates of Special & Comp Allowance per month (Rs)				
		Basic Pay below Rs. 950/-	Basic pay of Rs. 950/- above but below 1500/-	Basic pay above but 1500/-above 2000/-	Basic pay of Rs. 1500/- but below Rs. 2000/- but below Rs 3000/-	Basic pay of Rs. 3000/- and above 2000/- above but below Rs 3000/-
1.	Difficult area of Arunachal Pradesh	150/-	250/-	350/-	500/-	660/-
2.	Through out Arunachal Pradesh except difficult areas.	125/-	200/-	275/-	400/-	525/-

2. These areas take effect from 1.10.86 for the period from 1.1.86 to 20.9.86, the above allowances will be drawn at the existing rates on the normal pay in the pre-revised scale.

3. Pay means pay in the revised scales of pay introduced under the CCS (RP) Rules 1986. In the case of those who retained the existing scale of pay. It will include besides pay in the pre-revised scale of pay appropriate dearness allowance, additional dearness allowance dearness pay ad-hoc DA and interim relief thereon at the rate in force on 31.12.85. Where the application of revised rates is a loss to an employee, who has been continuously drawing the allowance from a date prior to 1.10.86. The amount drawn by him immediately prior to that date will be protected by treating the difference between the allowance so drawn and that admissible at the revision rates as personal to him. The protection will continue till the employee remains posted in the said region and becomes eligible to higher amount either on promotion or otherwise.

4. The Central Govt employees in respect of Special Compensatory allowance ~~as~~ under there order will not be entitled to composite Hill compensatory allowance in addition, However where the Hill Compensatory Allowance of any other compensatory allowance admissible is more beneficial the same may be allowed in lieu of the Speical Compensatory allowance.

5. The Special Compensatoru allowance will be ~~as~~ regulated during leave joining ~~as~~ time and suspension in the same manner as City Compensatory allowance under this Ministry's Office Memorandum No. 2.((87)-E-II (B)/64 dated the 27 th November 1965 as amended from time to time.

6. These arears will apply to civilians employees of the Central Govt belonging to Group B, C and D only. These orders will also apply to the B,C and D civilians employees paid from the Defence Service Estimates. In regard to Armed Forces personnel and Railway Employees the sparate orders will be issued by the Ministry of Defence and Deptt of Railways respectively.

7. In their application to the staff of India Audit and Account Deptt, these ordess issue in consultation with Controller & Auditor General of India.

8. Hindi version of the order is attached.

Sd/-x-x-x-x-x-x
(R Verma)

Joint Secy to the Govt of India

S T C

Sd/-x-x-x-x
(PT Peethamner)

Lt
For Garrison Engineer

2X
NEW DELHI, the 14th
DECEMBER 1983

OFFICIAL MEMORANDUM

Subject :- Allowances admissible to civilian employees of the Central Government serving in the North Eastern Region and Union Territories of Arunachal Pradesh and Nagaland

The need for attracting and retaining the services of competent Officers for service in the North Eastern region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Nagaland has been engaging the attention of the Government for some time. The Government had appointed a committee under the chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendation of the Committee have been carefully considered by the Government and the President is now pleased to accept as follows:-

(i) Term of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluding counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as near as possible. Satisfactory performance of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Deputation to Central tenure posts/Training abroad
and promotion in consequential records.

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post between two central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

Contd.....2

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1. The following allowances will be in the case of all categories of
Government employees in the North American Station.

(i) Special Duty Allowance

The following Government civilian employees who have all or a part of their time available will be entitled to a Special (Duty) Allowance of 15% of basic pay subject to a maximum of Rs. 15/- per month on post. The duty station in the North American Station will be entitled to 15% of basic pay. Employees who are except from payment of duty will, however, not be eligible for this allowance. Special (Duty) Allowance will be in addition to the basic pay and/or Contingency (Contingency) Allowance. It is to be mentioned that the total of such Special (Duty) Allowance plus Contingency (Contingency) Allowance will not exceed Rs. 10/- per day. Special Allowance like Special Contingency Allowance will be paid separately.

(ii) Special Contingency Allowance

(a) For Army & Airforce

The rate of the allowance will be 5% of basic pay subject to a maximum of Rs. 50/- per month available to all employees including the Army and Airforce. The above allowance will be admissible with effect from 1-7-1932 in the case of Army.

(b) For Navy

The rate of allowance will be as follows for the whole of
Navy as follows

By rate Rs. 250/-	Rs. 40/- per
By above Rs. 250/-	15% of basic pay subject to a maximum of Rs. 15/- per day

(c) For Airforce

The rate of the allowance will be as follows

(a) For Airforce	= 25% of pay subject to a maximum of 50/- and a minimum of Rs. 150/- per day
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(b) For Airforce

By rate Rs. 260/-	Rs. 40/- per
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By above Rs. 260/-	15% of basic pay subject to a maximum of Rs. 150/- per day
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There will be no change in the existing rate of Special
Duty Allowance available in Amritsar, Madras and
Mysore. The existing rate of Contingency Allowance admissible
in the case of Army & Airforce

2d/- MM MM MM MM
Ladies Secretary to the Govt of India

Signature

D. V. S. Rayudu

AE B/R

AGE (T)

For Garrison Engineer